

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
NEW DELHI

(2)

O.A. No.
TAX NO.

87 of

1991.

DATE OF DECISION 2.8.1991

M.J. Patmar

Petitioner

Mr. Bharat Rao

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. P.M. Raval

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh

.. Member (A)

The Hon'ble Mr. R.C. Bhatt

.. Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

M.J. Parmar,
E.D. Agent,
Bhetali Branch Office,
Bhiloda Sub-Office(S.K.)
(Advocate-Mr.Bharat Rao)

.. Applicant

Versus

1. Union of India,
Through:
The Superintendent of
Post Offices,
Himatnagar, Dist.S.K.
2. Sub-Divisional Inspector,
Postal-Bhiloda
Pin-383 245.
3. Director of Postal Services,
Vadodara Region,
Baroda.
4. Post Master General,
Gujarat Circle,
Ashram Road, Nr.Income-tax Circle,
Ahmedabad-380 009, .. Respondents
(Advocate : Mr. P.M. Raval)

O.A. No. 87 of 1991

O R A L - O R D E R

Dated : 2.8.1991

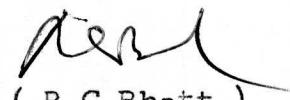
Per : Hon'ble Mr. M.M. Singh : Member (A)

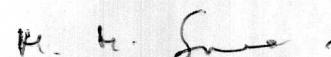
This Original Application filed under section 19 of the Administrative Tribunals Act, 1985 has one material point for consideration. This point consists ⁸ _h of the applicant on his own showing having signed on plain paper requesting his colleague to submit ⁴ _h to opponent No.2 viz. Sub Divisional Inspector, Postal, Bhiloda. It is alleged that the colleague entered in ^h _{left of} this blank paper signed by the applicant as a letter of resignation. It is the contention of the respondents ^{of resignation} _h in their reply that they had received a letter dated

29.4.1991 from the applicant which resignation they accepted. By their acceptance of the resignation, the nexus of employer - employee came to an end between the respondents and the applicant.

2. On the face of it, it is half admitted by the applicant that he ^h had signed on blank paper which was converted by his colleague to a letter of resignation. It is not for us to go into the investigation of an allegation which if at all correct has to be made ^{in the subject of a complaint} by the applicant before appropriate authorities dealing with criminal complaint of the nature of fraud. The respondents had sufficient materials before them to accept the resignation.

3. In view of the above, the application deserves no further consideration before us. We hereby reject the same.


(R C Bhatt)
Member(J)


(M M Singh)
Member(A)

*Mogera